

ITEM NO.40

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10440/2023

[Arising out of impugned final judgment and order dated 24-05-2023 in A482 No. 2236/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.

Date : 17-03-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :

Mr. Somesh Chandra Jha, AOR

For Respondent(s) :

Mr. Shaurya Sahay, AOR

Mr. Aftab Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner states that he has filed the additional affidavit however, the same is not on record. Registry to verify and upload the same.

2. Learned counsel for respondent no.2 seeks time to file counter affidavit. The same be filed in two weeks.

3. Rejoinder thereto, if any, be filed in one week after filing of the counter affidavit.

4. List the matter after three weeks on a non-miscellaneous day.

5. Interim order to continue till the next date of hearing.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
ASSISTANT REGISTRAR